

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND
ARUNACHAL PRADESH)

NOTIFICATION

No. HC.VII-92/2013/3645/A Dated 03.05.2013

In compliance of the Hon'ble Supreme Court of India's judgment and direction passed in **Union of India vs. Debt Recovery Tribunal Bar Association and anr.** reported in **2013 STPL (Web) 54 SC**, Hon'ble the Gauhati High Court has been pleased to direct the Debt Recovery Tribunal, Guwahati to furnish the following statements/ information regularly to the Registry of the Gauhati High Court, to ensure timely and appropriate superintendence over it:

- i) Present status of the pendency, year wise.
- ii) Monthly statement of filing and disposal of the proceedings.
- iii) Monthly statement and filing and disposal of the execution proceedings.
- iv) Quarterly statement relating to the sanctioned post and present strength of the Officers and staff of the Tribunal.
- v) Quarterly statement relating to infrastructure facilities available and required.
- vi) A statement relating to the availability of adequate space for the Tribunal in the light of the judgment passed by the Apex Court in Debt Recovery Tribunal Bar Association's case.
- vii) A report as to whether adequate space with washroom facility has been made available for the Advocates of the Tribunal Bar Association.
- viii) A report as to whether minimum facilities like sitting accommodation, drinking water facilities, wash room facilities are made available to the litigants as well as to the Officers and staff of the Tribunal.
- ix) The steps taken so far by the Tribunal to improve the infrastructure facilities.
- x) The manner and mode of appointment of the Officers/ staff of the Tribunal and whether any Officer or staff is on deputation, if so from which department and how long.

This may be treated as **MOST URGENT**.

By Order,
Sd/- A. Chakravarty
REGISTRAR (JUDICIAL)

Memo No. HC.VII-92/2013/3646-3661/A Dated 03.05.2013

Copy to:

1. The Secretary General, Supreme Court of India.
2. The Under Secretary to the Ministry of Finance, Department of Financial Services (Banking Division), Jeevan Deep Building, Parliament Street, New Delhi.
3. The LR & Secretary to the Govt. of Assam, Judicial Department, Dispur.
4. The Registrar General/ Registrar (Vigilance)/ Registrar (Admn.), Gauhati High Court, Guwahati.
5. The Registrar -cum- Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
6. The Presiding Officer, Debts Recovery Tribunal, Guwahati. (He is requested to furnish the aforesaid statements/Information to the Registry of the Gauhati High Court on regular basis.)

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7. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl.
8. The Joint Registrar, _____, Gauhati High Court, Guwahati.
9. The Deputy Registrar (_____) Gauhati High Court, Guwahati.
10. The Deputy Registrar, Gauhati High Court, Itanagar Bench, Naharlagun.
11. The Asstt. Registrar (_____), Gauhati High Court, Guwahati.
12. The Librarian –Cum– Research Officer, Gauhati High Court, Guwahati.
13. The Private Secretary to Hon'ble Mr/ Mrs. Justice _____, Gauhati High Court, Guwahati.
14. The Systems Analyst, Gauhati High Court, Guwahati, (He is requested to upload the above notification in the Gauhati High Court website)
15. The Superintendent, _____, Gauhati High Court, Guwahati.
16. The C.A. to the Registrar (Judicial), Gauhati High Court, Guwahati.

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REGISTRAR (JUDICIAL)

03.5.13